

(a) whether his ministry has accepted the policy in principle that the "forest development and tribal development is co-equal goal" of future development ;

(b) if so, the schemes based on the aims and objectives of the said policy prepared and the guidelines issued to the States in this regard ;

(c) the measures adopted by the States to protect the forests and the interest of the tribals living in and around them so far ; and

(d) the Ministries/Departments at Central/States level involved for preparation of plan schemes and implementation thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) While considering forest development the socio-economic uplift of the tribals is given due consideration and importance as an integral part.

(b) The important schemes which are being implemented in keeping with the above aims and objectives in the various sectors are as under :—

**(A) Central Sector/Centrally Sponsored Schemes**

- (i) Lac cultivation ;
- (ii) Training in logging ;
- (iii) Social forestry including rural fuelwood plantations ;
- (iv) Soil, Water and Tree Conservation in the Himalayas ; and
- \* (v) Pilot Project for control of "shifting cultivation" and settling the cultivators.

\*This Scheme is being implemented in the Union Territory of Mizoram and Arunachal Pradesh.

**(B) State Sector :**

- (i) Horticulture and supply of fruit grafts ;
- (ii) Afforestation in private lands ;
- (iii) Social security through plantations.
- (iv) Development and collection of minor forest produce.

The State Forests Departments play a predominant role in the implementation of the forest developmental programme under the Plan. They have been directed to take into account the following aspects relating to tribal development, while implementing this programme ;

- (a) Development of minor forest produce which is one of the chief means of sustenance for the tribals.
- (b) Integration of forestry with supplementary programmes in other sectors like animal husbandry etc.
- (c) To link tribal population with the afforestation programme ; and
- (d) Trees yielding fruits and other minor forest produce to be planted under various programmes of reforestation of degraded forest with the tribals having limited rights to the products.

(c) The important measures adopted by the States in this regard are as follows :—

- (i) Strengthening of protective staff, creation of mobile squads and setting up of check-nakas at strategic points to tighten

vigilance over forest protection particularly in vulnerable areas.

- (ii) Elimination of the agency of contractors in most of the States as middlemen in the working of the forests.
- (iii) Management of the forests on scientific principles according to the guidelines formulated by this Ministry.
- (iv) Massive programme of afforestation to reclothe denuded and sparsely covered forest areas.
- (v) Strict implementation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980.
- (vi) Checking of unauthorised and unbridled grazing.
- (vii) Finding a long-term solution to "shifting cultivation".

#### Ministries

- (i) Tribal Welfare
- (ii) Forests
- (iii) Animal Husbandary
- (iv) Community Development
- (v) Rural Development

#### Report of National Land Board and Commission for National Land Resources Conservation and Development

2177. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether National Land Board and Commission for National Land Resources Conservation and Development set up to plan and monitor the management of land resources has submitted its report to Government during 1983-84;

- (viii) Permitting free exercise of the sanctioned rights, privileges and concessions by the tribals in regard to forest produce.
- (ix) Integration of forestry with supplementary programme in other sectors like animal husbandary.

(d) The Ministries and Departments involved at the Centre in the preparation of Plan Schemes in this regard and their implementation are as follows:—

#### Ministries

- (i) Agriculture
- (ii) Home Affairs
- (iii) Rural Development
- (iv) Planning
- (v) Energy
- (vi) Irrigation

The Ministries and the Departments involved in this connection at the State level are as follows:—

#### Departments

- Tribal Development
- Forests
- Animal Husbandry
- Community Development
- Rural Development Fishery.

(b) if so the findings and recommendations thereof;

(c) whether the Commission for National Land Resources Conservation and Development has formulated the national land Policy;

(d) whether State Governments have adopted uniform policies on various aspects of national land resources; and

(e) if not, the norms and limitations fixed by the National Land